

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 10 FEB 1994

APPLICATION NO(s) 720 of 1993.

APPLICANTS: Hemanth Kumar v/s. RESPONDENTS: Chief Supdt. of Central Telegraph, Bangalore and Others.

TD.

1. Dr.M.S.Nagaraja, Advocate, No.11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-560009.
2. The Chief Superintendent Central Telegraph Office, Bangalore-560 001.
3. The Director, Telecommunications, Bangalore Area, Bangalore-9.
4. Secretary, Ministry of Communications, New Delhi.
5. Sri.M.S.Padmarajaiah, Sr.C.G.S.C. High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 25-01-1994.

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fr DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.720/93

TUESDAY THIS THE 25TH DAY OF JANUARY, 1994.

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN  
MR. T.V. RAMANAN MEMBER (A)

Shri Hemanth Kumar,  
No.B-10, E.W.S.,  
K.S. Town,  
Bangalore - 560 060  
Applicant

(By Advocate Dr.M.S. Nagaraja)

vs.

1. The Chief Superintendent,  
Central Telegraph Office,  
Bangalore - 560 001
2. The Director  
Telecommunications,  
Bangalore Area,  
Bangalore - 560 009
3. Union of India,  
represented by Secretary to Govt.,  
Ministry of Communications,  
New Delhi  
Respondents

(By Advocate Shri M.S. Padmarajaiah)  
learned Sr.Central Govt.Standing Counsel

ORDER

Mr. Justice P.K. Shyamsundar, Vice Chairman



We notice the applicant has a remedy of revision which he has not exhausted. In most of these cases, it will be beneficial for the applicants themselves if they do approach the revision authority who is in a better position

to grant higher relief to them than that we can grant in an application filed under Section 19 of the Administrative Tribunals Act. We have been taking this view consistently asking people to exhaust the administrative machinery by invoking the remedy of a revision petition. Accordingly, we also make an order herein directing the applicant to file a revision petition and thereafter come back to us if need be.

Recovery of amount short credited stands stayed till the disposal of revision petition provided a revision petition is filed within one month from the date of receipt of a copy of this order. If the applicant files a revision petition within the time stipulated, the Department will dispose off the same within four months thereafter. Copy of this order be sent to the Department for information and compliance. With these observations, this application stands disposed off finally with no order as to costs.

Sd-

( T.V. RAMANAN )  
MEMBER (A)

Sd-

( P.K. SHYAMSUNDAR )  
VICE CHAIRMAN

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SECTION OFFICER  
10/2  
CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI, INDIA  
[Signature]

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore- 560 038.

Miscellaneous Applns. No. 340 & 341/94 in

Dated:- 17 AUG 1994

APPLICATION NUMBER:

720 of 1993.

APPLICANTS:

Sri.Hemanth Kumar v/s. Chief Supdt.Central Telegraph Office, Bangalore  
16.

RESPONDENTS:

1. Dr.M.S.Nagaraja, Advocate, No. 111, First Cross, Second Floor,  
Sujatha Complex, Gandhinagar, Bangalore-560009.
2. Sri.M.Vasudeva Rao, Addl.Central Govt.Stng.Counsel,  
High Court Building, Bangalore-560001.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
REMARKS/ANSWER/REMARKS, passed by this Tribunal in the above  
mentioned application(s) on 01-08-94.

Issued on

18/8/94

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of

Se Sananay  
for DEPUTY REGISTRAR 17/8  
JUDICIAL BRANCHES.

Date

Office Notes

Orders of Tribunal

(P.K.S) v. I (TRR) MA

1. 8. 1994.

Heard both sides.

M.A. Nos 304 340 & 341/94  
allowed. Time to comply  
with the directions of the  
Tribunal is extended by  
another three months  
from today.

Sd/-  
PCA

Sd/-

17/8

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SECTION OFFICER 17/8  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

